

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 03-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

IN THE MATTER OF : **M/s JBM Homes Pvt Ltd**

PETITION NUMBER : **IBA/812/2020**

APPLICATION NUMBER : **a) IA(IBC)/669(CHE)/2022
b) Cont.P/IBC/16/2023 IN IA/IB/1779/2023
IN IA/IB/669/2022**

ORDER

Ld. Counsel Mr. Srinivasan for the LICHFL. Ld. Counsel Ms. Elamathi for the Liquidator.

In this case, direction was issued by this Bench on 08.04.2024 to both LICHFL and Reliance Commercial Finance Ltd to issue NOC in respect of 71 properties within 2 weeks (which are not subject matter of proceeding before the Hon'ble Supreme Court). The Counsel for LICHFL confirmed that they have issued NOC with respect of 71 properties. Counsel for the Liquidator stated that Reliance Commercial Finance Ltd has not issued NOC thereby they have not complied with the above order of this Tribunal.

Reliance Commercial Finance Ltd is directed to explain their act of non-compliance within a week by way of an affidavit. The Liquidator is directed to confirm the status of compliance by Reliance Commercial Finance Ltd within 2 weeks by way of memo.

Post the matters for hearing on **21.06.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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